

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 328**

CA-93/2024

**In**

**CP-78(ND)/2024**

**IN THE MATTER OF:**

OM PRAKASH KATHURIA

.... Petitioner/Applicant

Vs.

A K FURNITURES PRIVATE LIMITED & ORS.

.... Respondent

**Order under Section 59, 241-242 of the Companies Act, 2013.**

**Order delivered on 15.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant : Mr. Ashutosh Gupta, Mr. Gaurav Rana, Mr. Vasu, Mr. Ajitesh Kumar Advs.

For Respondent : Mr. Saurabh Kushwaha, Mr. Rohit, Mr. Aakash Sharma Advs.

**ORDER**

**CA-93/2024**

The Respondent No. 3 is directed to comply with the order dated 10.06.2024 within one week.

Rejoinder, if any, shall be filed within one week thereafter.

List the matter **on 23.09.2024.**

-Sd-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**